



GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT; HOME DEPARTMENT
SRINAGAR/JAMMU

NOTIFICATION

Jammu, the 28th February, 2019

SRO:- 140 Whereas, on 11.09.2017 Police Station Pattan received a docket from SHO P/S Pattan to the effect that while conducting Naka duty at Zangam (NHW) during naka checking one Maruti vehicle bearing Regd. No. JK05-2828 which was plying from Srinagar to Baramulla was stopped. During checking of the said vehicle (03) persons namely 1. Mohammad Yousuf Bhat S/O Abdul Rehman Bhat R/O Khawaja Bagh Mukdam Mohalla Baramulla 2. Gulzar Ahmad Khan S/O Mohammad Yousuf Khan R/O Lassipora Sogam Kupwara 3. Ali Mohmmad Itoo S/O Abdul Sattar Itoo R/O Nagli Sopore were found on board and on their personal search 03 pistol (one from each) along with magazine and 04,03 & 03 rounds were recovered from their possession respectively. During questioning the said accused persons admitted that they are working with banned outfit Hizbul- Mujahidin in Pattan and its adjacent areas and for the militant activities are collecting money from people on IIM receipt book which was recovered from the possession of Mohammad Yousuf Bhat S/o Abdul Rehman Bhat R/O Khawaja Bagh Mukdam Mohalla Baramulla; etc.

2. Whereas, a case FIR No. 164/2017 was registered in Police Station Pattan and investigation taken up;and

3. Whereas, during the course of investigation site plan was prepared, statements of witnesses acquainted with the facts and circumstances of the case were recorded u/s 161,164-A CrPC and placed on record. Seizure memo of the recovered arms, ammunition and receipt book papers were prepared as piece of evidence. During further investigation on the disclosure statement of accused Mohammad Yousf Bhat two hand Grenades ,one CPU and one Printer was recovered from the room of his house and accordingly disclosure memo and recovery memo was prepared and placed on record. Investigation conducted has prima facie disclosed the commission of offences punishable u/s 7/25 A Act 13 and 20 ULA Act 1967 against all the three accused persons 1. Gulzar Ahmad Khan S/O Mohammad Yousuf khan R/O Lassipora Sogam Kupwara 2. Ali Mohammad Itoo S/O Abdul Satar Itoo R/O Nagli Sopore 3.

Mohammad Yousuf Bhat S/O Abdul Rehman Bhat R/O Khawaja bagh Mukdam Mohalla Baramulla;and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons for commission of offences punishable under Section 13 and 20 of the Unlawful Activities (Prevention) Act, 1967; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused persons namely 1. Gulzar Ahmad Khan S/O Mohammad Yousuf Khan R/O Lassipora Sogam Kupwara 2. Ali Mohammad Itoo S/O Abdul Satar Itoo R/O Nagli Sopore 3. Mohammad Yousuf Bhat S/O Abdul Rehman Bhat R/O Khawaja Bagh Mukdam Mohalla Baramulla for the commission of offences punishable u/s 13 and 20 of ULAP Act, 1967 arising out of FIR No 164/2017 of Police Station Pattan.

By Order of the Government of Jammu and Kashmir.

Sd/-

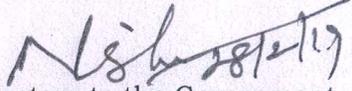
Principal Secretary to the Government
Home Department

No. Home/Pros/32 /2018

Dated: .02.2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.(s) Legal/San-13/S/2017/34462-63 dated 22/05/2018 & Legal/Sanc-13/S/2018/71651-52 dated 25.10.2018. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department